

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23126/2012

(From the judgement and order dated 02/03/2012 in CMWP
No.46379/2000 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SHIV SHANKARLAL SRRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file
additional documents and office report)

Date: 23/04/2014 This Petition was mentioned on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA
HON'BLE MR. JUSTICE V. GOPALA GOWDAFor Petitioner(s) Mr. Sunil Jha, Adv.
For Dr. Monika Gusain, Adv.

For Respondent(s) Mr. Abhishth Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

It has been pointed out that the special leave petition as per the order of the Court was to be listed on 1st April, 2014 but has now been shown in the cause list to be taken up in November, 2014.

The counsel has stated that the petitioner is due to superannuate and therefore hearing of the matter should be given priority.

In view of the fact that the petitioner is due to superannuate, we direct that this petition be listed for hearing before the ensuing summer vacation, 2014.

Accordingly, this special leave petition be listed in the month of April or May, 2014.

(Neetu Khajuria)
Sr.P.A.(S.S.R. Krishna)
Assistant Registrar